

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00972 of 2014
Cuttack, this the 24th day of December, 2014

**CORAM
HON'BLE MR. R. C. MISRA, MEMBER (A)**

Naresh Kumar Mishra,
aged about 42 years,
S/o. Late Narayan Mishra,
At-Malapada, PO- Bolangir, Dist- Bolangir,
At present working as GDS BPM in Chadheipanka GDS,
At/PO Chadheipanka, Dist-Sonepur,

...Applicant

(Advocates: M/s. S.K.Mishra, P.K.Panda)

VERSUS

Union of India Represented through

1. Department of Post, India,
Office of Chief Post Master General,
Orissa Circle, Bhubaneswar,
Dist-Khurda.
2. Assistant Director (Recruitment),
Chief Post Master General,
Orissa Circle, Bhubaneswar.
3. Superintendent of Post Offices,
Bolangir Division, Bolangir,
Dist- Bolangir.
4. Union of India represented through
Secretary, Department of Posts,
New Delhi.

...Respondents

(Advocate: Mr. G. Singh)

...

ORDER (ORAL)

R.C.MISRA, MEMBER (A):

Heard Mr. S.K.Mishra, Learned Counsel for the Applicant, and Mr. G. Singh, Ld. Addl. Central Government Standing Counsel representing the Respondents.



2. Ld. Counsel for the applicant has submitted that in the year 1998 the applicant's father was retired on the ground of invalidation and, thereafter, the applicant was appointed as GDS BPM, Chadheipanka, as a matter of compassionate appointment on 23.12.2002. The applicant is still continuing to work in this post at Chadheipanka under Ullunda S.O. since the date of his appointment. It is the applicant's submission in this O.A. that he has come to know that there are posts of Postal Assistant in the Department against which his appointment can be considered as per his qualification. He has been making representations to the Superintendent of Post Offices, Bolangir Division (Respondent No.3) in this regard and has attached his latest representation dated 16.07.2013(Annexure-4 series) addressed to Respondent No.3 in this regard.

3. Mr. G. Singh, Ld. ACGSC, has submitted that he has no specific information with regard to the vacancy existing in the P.A. cadre and the eligibility of the applicant for the same. However, he submitted that if any representation is pending with the Department it will be duly considered.

4. Considering the submissions made by the Ld. Counsels for the parties and as it appears that applicant's representation dated 16.07.2013 has not yet been considered by the concerned authority, without going into the merit of this matter, I direct Respondent No.3 to consider the pending representation mentioned above and dispose of the same with a reasoned and speaking order and communicate his decision to the applicant within a period of 90 days from the date of receipt of a copy of this order.

5. With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself.



6. Copy of this order, along with paper book, be sent to Respondent No.3 by Speed Post at the cost of the applicant for which Mr. Mishra, Ld. Counsel for the applicant, undertakes to file the postal requisites by 29.12.2014.



(R.C.MISRA)
MEMBER(Admn.)

RK